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Congressional Sub-Committee that Kashmir was 'annexed' by India; and

(b) whether the Government of India have lodged a protest against that statement?

The Deputy Minister of External Affairs (Shrimati Lakahmi Menon):
(a) Yes. Government have seen the text of a statement on Kashmir made by the Secretary of State, Mr. John Foster Dulles, on Tuesday, January 29, 1957, before hearing of the sub-committee of the Committee on Appropriations of the House of Representatives. A transcript of the Statement which was released to the Press on April 7, 1957 states.

"Question: Is there a likelihood that the Kashmir situation can be resolved in a satisfactory manner, or do you think what India has done in effect closes the door in that particular situation?

Secretary Dulles: No, I do not think that it closes the door. As I estimate it, nothing irrevocable has happened yet with regard to the annexation of Kashmir".

(b) Yes. The Government of India are grieved and distressed by this statement which is not in conformity with the facts and coming as it is from the Secretary of State of the United States with whom we have close and friendly relations.

No reply has been received so far.

Employees Provident Fund

*277. Shri T. B. Vittal Rao: Will the Minister of Labour and Employment be pleased to state whether the proposal to enhance the rate of contribution to the Employees Provident Fund from 6½ to 8½ per cent. has since been finalised?

The Deputy Minister of Labour (Shri Abid Ali): The proposal has been put to the Employers' Associations for their views.

Export of Monkeys

*275. Shri P. K. Dee;
*275. Shri Gajendra Prasad Sinka;
Shrimati Ila Palchoudhury;

Will the Minister of Commerce and Industry be pleased to lay a statement showing:

- (a) the number of monkeys exported to the United States of America and other foreign countries during the year 1956-57 as compared to the year 1955-56;
- (b) the total amount earned by India country-wise as a result of their exports during these years; and
- (c) whether Government contemplate to ban the export of monkeys?

The Minister of Commerce (Shri Kanungo): (a) and (b). A statement is laid on the Table of the House. [See Appendix II, annexure No. 24.]

(c) Government have no proposal at present to ban the export of monkeys.

Indians in Burma

*279. {Shri S. C. Samanta: Shri Raghunath Singh:

Will the **Prime Minister** be pleased to state:

- (a) whether it is a fact that large and long established Indian companies, firms and individuals in Burma who import goods into that country are not qualified for registration under the Burma Companies Act; and
- (b) if so, the steps taken to remedy it and with what results?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):
(a) Yes. Under the Registration (Importers and Exporters) Order, 1954 of the Government of Burma, which came into force on the 1st October 1954, no foreign firm can be registered unless it is registered under the Burma Companies Act and it had

Imported or exported any goods into or out of Burma before the 4th January, 1948. Under the same Order no firm shall be registered or continue to be registered unless at least 50 per cent. of its staff whose monthly emoluments are less than Kyats 500 are citizens of the Union of Burma.

Many foreign firms or individuals, including Indians, doing business in Burms who are not qualified for registration under the Burma Companies Act are likely to suffer under the new Regulation.

(b) The Government of India (through the Embassy of India, Rangoon) made an approach to the Government of Burma on this subject, but no final reply has yet been received from that Government.

Salt Production

*286. Shri Bibhuti Mishra: Will the Minister of Commerce and Industry be pleased to state the steps so far taken by Government in order to implement their target for the production of salt during the Second Five-Year Plan?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): In order to achieve the target of production of ten crore maunds of salt per annum by 1960-61, Government have decided to take the following steps:—

A. Private Salt Sources.

- (1) Issue of more licences to private manufacturers.
- (2) Tapping new sources in Bengal and Assam, where production is low at present.

B. Government Salt Sources.

- (1) Use of sub-terranean brine at Sambhar by digging additional pits and percolation canals.
- (2) Construction of additional pens at Sambhar Lake.
- (3) Sinking of shafts at Drang (Mandi).

- (4) Expansion of the condensors and crystallisers at Maigal (Mandi) to utilise more brine.
- (5) Construction of new chambers and tunnels at Guma (Mandi).

Permanent Liability Camps

- 134. Shri A. C. Guha: Will the Minister of Rehabilitation and Minority Affairs be pleased to lay a statement showing:
- (a) the names of permanent liability camps in West Bengal, Assam and Tripura;
- (b) the number of displaced persons in each such camp;
- (c) the total amount spent on relief and administration for each camp with per capita and per family grant;
- (d) the number of displaced persons staying there over (i) 1 year, (ii) over 2 years, (iii) over 3 years, (iv) over 4 years, (v) over 5 years; (vi) over 6 years;
- (e) whether any work or training is provided in these camps;
- (f) if so, the number engaged each year and the post-training scheme of rehabilitation; and
- (g) how many families have been settled each year in gainful occupation?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) to (g). The information is being collected and will be laid on the Table of the Sabha in due course.

(d) This will need a detailed census in each camp and the time and labour spent in collecting the information will not be commensurate with the results likely to be achieved.

Displaced Persons of East Pakistan

135. Shri A. C. Guha: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the number of camps and homes as also the number of East Pakistan